10/23/2018 Circulars-1998

Skip to main content Home

About Us



Tenders/Auctions News & Media







Central Board of Indirect Taxes & Customs

Department of Revenue, Ministry of Finance, Government of India

GST Awareness | GSTP Exam Registration



Contact us

News Flash

Chairman's Desk

Taxpayer Assistance

Departmental Officers

Swachhata Action Plan

Indian AEO Programme

Stakeholder Consultation

Exchange Rate Notifications

Notifications of Central Excise

Notifications of Service Tax

Notifications of Customs

Public Information

Legal Affairs

AAR/ D.G. Audit

Quick Links

Customs

View all

Cental Excise Circulars/Instructions

Circular No. 433/66/98-CX dated 27/11/1998

F. No. 59/1/96-CX.I

Central Excise Service Tax

Government of India Ministry of Finance Department of Revenue, New Delhi

Subject: Central Excise - classification of fusible interlining cloth under Chapter Heading 59.03 of the Central Excise Tariff Act, 1985clarification - regarding

I am directed to say that certain doubts have arisen regarding the classification of fusible interlining cloth after the omission of Chapter Note 2(c) of Chapter 59 of the Central Excise Tariff with effect from 16.3.95. Specifically, doubts have been raised as to whether fusible interlining cloth continues to be classifiable under Chapter Heading 59.03 of the Central Excise Tariff Act, 1985 after the omission of the above mentioned Chapter Note.

- The matter has been examined by the Board. Chapter Note 2(c) was introduced as a new clause in Note 2 of Chapter 59 in the 1989 budget in order to clarify that fusible interlining cloth made by discrete coating of plastic by dot matrix process would be classified under Chapter Heading 59.03. Chapter Note 2(c) reads as follows: "Textile fabrics, partially or discretely coated with plastic by dot printing process". Chapter Note 2(c) was omitted with effect from 16.3.95.
- 3. In the 1995 budged the Central Excise Tariff was broadly aligned with the Customs Tariff (based on HSN) and as such Chapter Note 2(c) of Chapter 59 of the Central Excise Tariff was omitted. The omission of Chapter Note 2(c) was neither intended to and nor resulted in changing the classification of fusible interlining cloth under Heading 59.03 of the Central Excise Tariff. This is so because as per the HSN Explanatory Notes (1996, 2nd edition, page 894) textile fabrics which are spattered by spraying with visible particles of thermoplastic material and are capable of providing a bond to other fabrics or materials up the application of heat and pressure are covered under Chapter Heading 59.03. Classification of such fabrics under Chapter Heading 59.03 may thus be considered as an exception to Chapter Note 2(a) (4) of Chapter 59 according to which fabrics partially coated or partially covered with plastics and bearing designs resulting from those treatments are excluded from the scope of Chapter Heading 59.03.
- Board is of the view that fusible interlining cloth would be appropriately classified under Chapter Heading 59.03 of the Central Excise Tariff.

(S.C. Bhatia)

Under Secretary to the Government of India

Exchange Rate Notifications Notifications of Customs

Notifications of Central Excise



Website Policies

Feedback



Follow Us



Last Updated on: 23-Oct-2018





Best Viewed in 1024 X 768 resolution, Chrome 40

© This is the official website of Central Board of Indirect Taxes and Customs (CBIC), Department of Revenue, Ministry of Finance, Government of India.